

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 3 of 2017

&

IA No. 3 of 2017

Dated: 12th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Sundew Properties Ltd.

...Appellant(s)

Vs.

Telangana Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Abhishek Munot

Counsel for the Respondent(s) : Mr. Rakesh Kumar Sharma for R.2
Mrs. D. Bharathi Reddy
Ms. Vidyottma (Reps.)

ORDER

Admit. Issue notice on the Appeal as well as on the I.A. No. 3 of 2017 (Appl. for stay). Mr. Rakesh Kr. Sharma takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 09.03.2017. Dasti, in addition, is permitted.

List the matter on **09.03.2017**. In the meantime, learned counsel for the respondents may file reply on or before 10.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 27.02.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh